

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 226
124/140/ND/2019
RA-32/2023

IN THE MATTER OF:

M/s. Aggarwal & Rampal ... **Applicant/Petitioner**

Versus

**M/s. Regional Director, Northern Region
& Anr** ... **Respondent**

Under Section: 140(4) of Comp. act

Order delivered on 02.02.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Sumit K. Batra, Adv. Manish Khurana, and
Adv. Priyanka Jindal, Adv. Shivam Goel, Adv.
Ramya S. Goel, Adv. Akash Kattiyar in RA-32/2023
For the Respondent : Adv. Shivam Goel, Adv. Ramya S. Goel,
Adv. Akash Kattiyar for R-2

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

RA-32/2023: The prayer made in the RA-32/2023 is not opposed by the non-applicant thus allowed. The CA-1485/2019 is restored to its original position and is directed to be listed for hearing on 22.03.2024.

Ld. Counsel appearing for the Petitioner submitted that he is not prepared with his submissions to put forth in the matter. In the interest of justice, the hearing is deferred to 22.03.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)